



The Arunachal Pradesh Salaries and Allowances of Ministers Act, 1983

Act 6 of 1983

Keyword(s):

Administrator, Assembly, Family, Government, Minister, Traveling Allowance, Usual Place of Residence

Amendment appended: 3 of 2018

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THE ARUNACHAL PRADESH SALARIES AND ALLOWANCES OF MINISTERS

ACT, 1983

(Act No. 6 of 1983)

AN

ACT

to provide for the salaries and allowances of Ministers of the State of Arunachal Pradesh.

BE it enacted by the Legislative Assembly of Arunachal Pradesh in the Thirty-Fourth Year of the Republic of India as follows

1. (1) This Act may be called the Arunachal Pradesh Salaries and Allowances of Ministers Act, 1983. Short title and commencement

(2) It shall be deemed to have come into force on the first day of January, 1982.

2. In this Act, unless the context otherwise requires- Definitions

(a) “**Administrator**” means the Administrator of Arunachal Pradesh appointed by the President under Article 239 of the Constitution;

(b) “**Assembly**” means the Legislative Assembly of State of Arunachal Pradesh;

(c) “**Family**” in relation to a Minister means his wife residing with him and legitimate children and step children residing with or wholly dependent on him and where the husband has more than one wife, only one wife shall be included in his family for the purpose of this Act. If the Minister is a married woman “family” shall include her husband residing with her;

(d) “**Government**” means the Government of Arunachal Pradesh;

20 of 1963

(e) “**Minister**” means a Minister appointed under sub-section (1) of section 45 of the Government of State Act, 1963 and includes the Chief Minister and Deputy Minister;

(f) “**Schedule**” means the Schedule appended to this Act;

(g) “**Traveling Allowance**” means the allowance granted to a Minister under this Act to cover the expenses which he incurs in traveling in the interest of the public service as against traveling in personal interest or private purpose, such as journeys for rest, recoupment of health, attending party meetings or election campaign;

(h) “**Usual place of residence**” means a place declared by the Minister to be his residence in his home district or any other place declared by him as such.

3. There shall be paid to the Chief Minister and to each Minister, other than a Deputy Minister, a salary of rupees one thousand two hundred and fifty per mensem and to each Deputy Minister a salary of rupees nine hundred per mensem.

Salaries and
Chief
Minister and
other
Ministers.

4. There shall be paid to the Chief Minister a sumptuary allowance of two hundred rupees per mensem and to each Minister, other than the Chief Minister and a Deputy Minister, a sumptuary allowance of one hundred rupees per mensem.

Sumptuary allowance of Chief Minister and other Ministers

5. Each Minister shall be entitled, without any payment, to the use and maintenance of a furnished residence throughout his term of office as a Minister and for a period of fifteen days immediately thereafter and so long as such residence is not provided, there shall be paid to each Minister, other than a Deputy Minister, a compensatory allowance of two hundred and fifty rupees per mensem and to each Deputy Minister a compensatory allowance of two hundred rupees per mensem.

Residence of Ministers.

Explanation- For the purpose of this section,-

(a) “**Residence**” includes the staff quarters and other buildings apartment thereto and the garden thereof;

(b) “**Maintenance**” in relation to a residence, includes,-

(i) Provision of electricity and water to the extent of rupees one hundred twenty five per mensem in the case of Minister, other than a Deputy Minister and rupees one hundred per mensem in the case of a Deputy Minister; and

(ii) Payment of local rates and taxes.

6. (1) Each Minister shall, at his option in writing, be entitled to,-

Conveyance allowance and use of motor cars.

(a) (i) the free use for a motor car, the cost of maintenance of which shall be borne by him;

(ii) the services of a chauffeur; and

(iii) petrol for the car upto a maximum of 60 litres per mensem at Government cost; or

(b) a conveyance allowance of three hundred and fifty rupees per mensem, if he uses his own vehicle; or

(c) the free use of a motor car, the entire cost of maintenance and propulsion of which shall be borne by the Government subject to the following conditions, namely:-

(i) no conveyances allowances shall be admissible;

(ii) for journeys on tour, only daily allowance shall be admissible according to rules applicable to First Grade Officers of the Central Government serving in connection, with the administration of the State of Arunachal Pradesh and no mileage allowance shall be admissible;

(iii) in respect of journeys which do not qualify for traveling allowance within 8 kilometers from the headquarters, a limit of 1,800 kilometers per quarter will apply and

beyond these limits, charges at the rates prescribed under the Staff Cad rules, appearing at Appendix 5 of the Civil Service Regulations, shall be payable to the Government;

(iv) charges at rates mentioned above shall also be payable in respect of private journeys performed by the vehicle beyond 8 kilometers from headquarters; and

(v) a log book shall be maintained for journeys referred to in conditions (iii) or (iv) to facilitate payments to the Government.

Explanation: - For the purpose of clause (a) “**maintenance**” shall include the cost of petrol and oil, servicing, repairs below twenty five rupees and other incidental charges, but shall not include expenditure or insurance and fees for registration and municipal taxes.

(2) The option to any one of the benefits mentioned in clauses (a), (b) and (c) of sub-section (1) once exercised by a Minister shall not be, varied by him at least for one year.

7. There may be paid to a Minister by way of repayable advance such sum of money, and subject to such conditions as the Administrator may by rules prescribe in this behalf, for the purchase of a motor car, in order that he may be able to discharge conveniently and efficiently the duties of his office.

Motor car advance.

Provided that, if a Minister ceases to be in office by reason of resignation or otherwise, the balance amount due against such advance shall be recoverable in one installment.

8. Subject to the provisions provided in sub-clause (ii) of clause (c) of Section 6 and the Schedule, a Minister shall be entitled to,-

Travelling and daily allowance.

(a) traveling allowance for himself and members of his family and for transport of personal effects of himself and family,

(i) in respect of journey to Itanagar from his usual place of residence outside Itanagar for the purpose of assuming office, and

(ii) in respect of journey from Itanagar to his usual place of residence outside Itanagar on relinquishing office;

(b) traveling and daily allowance in respect of tours undertaken by him in the discharge of his official duties whether by land, sea or air.

9. A Minister and the members of his family shall be entitled, free of charge, to accommodation in hospitals maintained by the Government and also to medical treatment in accordance with the Medical Attendance Rules, 1944, applicable to First Grade Officers of the Central Government, serving in connection with the administration of the State of Arunachal Pradesh.

Medical facilities.

10. No person in receipt of salary or allowance under this Act shall be entitled to receive any sum out of the funds provided by the Assembly by way of salary or allowance in respect of his membership of the Assembly.

Minister not to draw salary, or allowances as member of the Assembly.

11. The date on which any person became, or ceased to be a Minister shall be published in the Official Gazette of the State of Arunachal Pradesh, and any such notification shall be conclusive evidence of the fact that he became, or ceased to be Minister on that date for all the purposes of this Act.

Notification respecting appointment etc. of Ministers to be conclusive evidence thereof.

12. (1) The Salaries and Allowances of Ministers (Arunachal Pradesh) Order No. ADMN.75 of 15th August 1975 is hereby repealed. Repeal and saving.

(2) Notwithstanding such repeal, anything done or any action taken under the said order or so repealed shall, in so far as it is not inconsistent with the provisions of this Act, be deemed to have been done under this Act.

13. (1) The Government may, by notification in the Official Gazette of the State of Arunachal Pradesh, make rules for carrying out the purposes of this Act. Power to make rules.

(2) Every rule made under this Act shall be laid, as soon as may be after it is made, before the Assembly while it is in session for a total period of not less than fourteen days which may be comprised in one session or in two or more successive sessions and if before the expiry of the session in which it is so laid or the sessions aforesaid, the Assembly makes any modifications in the rule or the Assembly agrees that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be, so however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.

THE SCHEDULE

(See Section 8)

1. When traveling on duty by railway or by road or by streamer or by air, a Minister shall be entitled to draw the traveling allowances and daily allowance at the maximum rates applicable to First Grade Officer of the Central Government serving in connection with the administration of the State of Arunachal Pradesh: Travelling on duty.

Provided that a Minister shall be entitled to draw only behalf of such traveling allowance, if he travels on duty by road in a motor car provided to him under clause (a) of sub-section (1) of section 6.

2. In respect of the journey to Itanagar from his usual place of the residence for assuming office or between headquarters and his usual place of residence of demitting office, a Minister shall be entitled to traveling allowance on the scale for the time being admissible to First Grade Officers of the Central Government serving in connection with the administration of the State of Arunachal Pradesh on transfer, subject to the modification that for journeys by rail, a Minister and the members of his family may travel by air-conditioned class of accommodation. Travelling allowance on journeys for assuming and demitting of office.

3. (1) A Minister may, in the public interest, perform journeys on tour by air. Travel by air.

(2) On the cancellation of a journey due to official reasons, a 'Minister shall be entitled' to be reimbursed by the Government any deduction made by any air transport service when refunding the fare on account of cancellation of the air passage.

(3) A Minister who does not utilize the free transport provided by the air transport services between the air booking centre and the air-port may also recover in respect of journey to and from the air-port actual traveling expenses or road mileage as for journey on duty by road, whichever is less.

4. A Minister shall have the right to reserve by requisition an ordinary first class compartment when traveling by railway on duty,

Travel by railway.

Explanation- For the purposes of this paragraph, a first class compartment means a two-berthed compartment or an air-conditioned coupe, where it is available, or a four-berthed compartment if a two-berthed compartment or an air-conditioned couple is not available in the train by which the Minister travels.

5. A Minister shall be entitled to-

Advance.

(a) an advance of traveling allowance towards the cost of transporting himself, members of his family, and the members of his family's effects,-

(i) in respect of the journey to Itanagar from his usual place of residence outside Itanagar for assuming office;

(ii) in respect of the Journey from Itanagar to his usual place of residence outside Itanagar on relinquishing office; and

(b) an advance of traveling and daily allowance in respect of the tours under taken by him in the discharge of his official duties whether by land, sea or air.

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GOVERNMENT OF ARUNACHAL PRADESH
LAW, LEGISLATIVE AND JUSTICE DEPARTMENT
ARUNACHAL PRADESH CIVIL SECRETARIAT
ITANAGAR

NOTIFICATION

The 10th April, 2018

No. LAW/LEGN-32/2017.—The following Act of the Arunachal Pradesh Legislative Assembly which was passed in the Thirteenth Session of the Sixth Legislative Assembly and received the assent of the Governor of Arunachal Pradesh is hereby published for general information.

(Received the assent of the Governor on 5th April, 2018)

THE ARUNACHAL PRADESH SALARIES, ALLOWANCES OF MINISTERS (AMENDMENT) ACT, 2017

(ACT NO. 3 OF 2018)

An

Act

further to amend the Arunachal Pradesh Salaries, Allowances of Ministers Act, 1983 (No. 6 of 1983).

BE it enacted by the Legislative Assembly of Arunachal Pradesh in the Sixty-eight Year of the Republic of India as follows :

- (1) This Act may be called the Arunachal Pradesh Salaries, Allowances of Ministers (Amendment) Act, 2017.

(2) It shall come into force at once.

Short title, extent and commencement.
- In the Arunachal Pradesh Salaries, Allowances of Ministers Act, 1983 (hereinafter referred to as the Principal Act), in section 2, for clause (e), the following shall be substituted namely :-

“(e) “Minister” means a Minister appointed under Article 164 of the Constitution and includes the ‘Chief Minister’, ‘Deputy Chief Minister’, ‘Minister of State’ and the ‘Deputy Minister’.”

Amendment of Section 2.
- In the Principal Act, for section 3, the following shall be substituted,-

“3. On and from the date of Commencement of the Arunachal Pradesh Salaries, Allowances of Ministers (Amendment) Act, 2017, there shall be paid to the Chief Minister a composite salary of Rupees one lakh thirty thousand per mensem, Deputy Chief Minister, a composite salary of rupees one lakh twenty eight thousand per mensem, Ministers (including the Leader of Opposition) a composite salary of one lakh twenty six thousand per mensem, Ministers of State a composite salary of Rupees one lakh twenty four thousand per mensem and to the Deputy Ministers a composite salary of rupees one lakh twenty two thousand per mensem.

Substitution of Section 3.

Provided that, the other perks, facilities, incentives and non-quantifiable allowances which are not specified in the Act shall be regulated by an executive order as per actual or at such rate with ceiling limit as the State Government may determine from time to time as may be deemed appropriate.”
- In the Principal Act, section 4, 5, 6, 7, 8 and 9 shall be deleted.

Deletion of Sections 4,5,6,7,8 and 9.

G. S. Meena, IAS
Commissioner to the
Government of Arunachal Pradesh,
Itanagar.